

ACT No. IX OF 1924.

PASSED BY THE INDIAN LEGISLATURE.

(Received the assent of the Governor General on the 19th March, 1924.)

An Act further to amend the Indian Tariff Act, 1894, for certain purposes.

WHEREAS it is expedient further to amend the Indian Tariff Act, 1894, for certain purposes hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Tariff (Amendment) Act, 1924. Short title and commencement.

(2) It shall come into force on the first day of April, 1924.

2. In the preamble to the Indian Tariff Act, 1894 (hereinafter referred to as the said Act), for the words "crossing the frontier of certain foreign European settlements in India and of the territories of certain Native Chiefs" the words "imported into or exported from British India by land" shall be substituted. Amendment of preamble to Act VIII of 1894.

3. For section 5 of the said Act the following section shall be substituted, namely:— Substitution of new section for section 5, Act VIII of 1894.

"5. Where a duty of customs at any rate prescribed by or under this Act or any other law for the time being in force is leviable on any article when imported into, or on any article when exported from, a port in British India, the Governor General in Council may, by notification in the Gazette of India, direct that a duty of customs at the like rate shall be leviable on any such article when imported or exported, as the case may be, by land from or to any territory outside British India, which he may, by a like notification, declare to be foreign territory for the purposes of this section." Duties on imports and exports by land.

4. In section 8 of the said Act, the words, figure and brackets "sub-section (1), clause (b)," shall be omitted. Amendment of section 8, Act VIII of 1894.

Price one anna.]